

Seventeenth Loksabha

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Title: Regarding conducting of recruitment exam by National Recruitment Agency in the languages enshrined in the eighth schedule of the Constitution

DR. R.K. RANJAN (INNER MANIPUR): Sir, I thank you very much for giving me a chance to address a very important topic on the recent approval for National Recruitment Agency by the Union Cabinet for conducting the Common Eligibility Test in 12 Indian languages for all the non-Gazetted Government jobs which is most likely to be held from the next year, that is, 2021.

Sir, I welcome and sincerely appreciate the Cabinet decision to conduct the Common Eligibility Test in multiple languages to facilitate candidates from different parts of the country to participate in the examination in the language in which they are comfortable. However, to facilitate the candidates from different parts of the country to get equal opportunity, I would like to request the Minister to allow the National Recruitment Agency to conduct its recruitment examination in all the languages enshrined in the Eighth Schedule of the Constitution, instead of 12 languages, to help the candidates who have difficulty in competing due to the language barrier and grab a Government job.

As we know, Railways already conducted its examination in over 15 languages across India.

Lastly, in the State of Assam, recently, a Bill was passed by the Assam State Assembly for directly conducting examinations by the Assam Public Service Commission only in three languages, that is, Assamese, Bodos and Bengali. However, Manipuri language

which is included in the Eighth Schedule of Indian Constitution is not introduced even though Manipuri people have inhabited widely in 13 districts of Assam right from the 15th century having more than two lakh population and above.

HON. CHAIRPERSON: It is okay. You have made your point.

Kunwar Pushpendra Singh Chandel and Shri Kuldeep Rai Sharma are permitted to associate with the issue raised by Dr. R.K. Ranjan.